

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.11962/2023

(Arising out of impugned final judgment and order dated 30-03-2023
in PIL No.89/2021 passed by the Gauhati High Court)

PARASH KUMAR BHATTACHARJEE

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

(With IA No.112283/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 31-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Petitioner-in-person (N/P)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 None appears in support of the Special Leave Petition even in the second call. None had appeared in the first call.
- 2 The Special Leave Petition is dismissed for want of prosecution.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar